

Central Information Commission
File No.CIC/SM/A/2009/000569 dated 06-12-2008
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Smt. Pratibha Dineskumar Vaniya
Rupa Bhawan, Plot No. 351,
Sector 1/C, Gandhinagar,
Gujarat.

Name of the Public Authority : CPIO, State Bank of India,
Local Head Office,
Post Box No. 300, Bhandra,
Ahmedabad - 380 001.

The Appellant was along with Shri Chawla.

On behalf of the Respondent, the following were present:-

- (i) Smt. Ganguli,
- (ii) Shri Ajit Kumar, CPIO & FAA

2. In this case, the Appellant had, in his application dated 6 December 2008, requested the CPIO for a number of information concerning her husband, a clerk in the Visavadar Branch. In his reply dated 1 January 2009, the CPIO refused to disclose the information by claiming exemption under Section 8(1) (j) of the Right to Information (RTI) Act. Not satisfied with this reply, she preferred an appeal on 19 January 2009 which the Appellate Authority disallowed in his order dated 24 January 2009. It is against this order that the Appellant has come before the CIC in second appeal.

3. We heard this case through videoconferencing. The Appellant was present in the Gandhi Nagar studio of the NIC whereas the Respondent was present in the Ahmedabad studio. We heard their submissions. The Respondent submitted that the information regarding the accounts of the said individual employee was being held by the Bank as commercial confidence and could not be disclosed as exempt under Section 8(1) (d) of the Right to Information (RTI) Act, especially since no larger public interest was involved; however, she agreed that the remaining information about

him as an employee of the Bank could be disclosed. We agree with her and direct the CPIO to provide to the Appellant within 10 working days from the receipt of this order the details about pay-slips and nomination of the said employee along with photocopies of those documents.

4. The appeal is, thus, disposed off.
5. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar